

12.06.2020

Through Video conferencing at 01:20 pm.

Present : Ld. APP for the State.

Sh. Vikas, Ld. Counsel for accused Sushil Kumar @ Sillu through video conferencing using Cisco Websex.

SI Ranvir Singh on behalf of IO/SI Ali Akram in person.

This is an application for grant of interim bail to applicant/accused. Ld. Counsel argued that applicant/accused has been falsely implicated and he is in JC since 06.03.2020. He argued that one of co-accused Lakhan Verma has already been granted bail. He further argued that charge-sheet qua present applicant/accused got filed under Section 120B IPC only. He further argued that applicant/accused has been arrested as he was having video clipping of the incident in his mobile phone. He further argued that there are simple injuries and mobile phone has already been seized.


Reply of IO has been filed wherein it has been submitted that there are eight accused persons in the present case. The present applicant/accused is involved in several other cases. The present SI Ranvir Singh on behalf of IO submits that applicant/accused is the BC of the area.

Submissions of both sides heard.

There is specific allegations against applicant/accused. Accused is involved in other cases and he is a habitual offender. There is likelihood that he may influence the witnesses or tamper with the evidence. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant interim bail to the applicant/accused and the present interim bail application is hereby rejected.

The scanned copy of this order be transmitted to counsel for applicant through co-ordinator Sh. Vishal Pahuja. One copy of order be uploaded on Delhi District Court website.

Dasti copy of order be given to IO as prayed for.


(MANOJ KUMAR)
Duty MM/THC/Central/12.06.2020

12.06.2020

Through Video conferencing at 01:50 pm.

Present : Ld. APP for the State.

Sh. Karan Suneja, Ld. Counsel for accused Tapas Das through video conferencing using Cisco Websex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 05.06.2020. Ld. Counsel argued that recovery has already been effected and applicant/accused is not involved in any other case. Therefore, he should be granted bail in this matter.

Reply of IO has been filed wherein it has been submitted that the present applicant/accused is only the receiver of case property/stolen gold chain. It is also mentioned that applicant/accused is not involved in any other case.

Submissions of both sides heard.

Considering that recovery has already been effected, so no purpose would be served by keeping accused behind bars. Thereafter, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Personal bond and surety bond would be accepted **only after verification** through IO of this case.

Application stands disposed off accordingly.

The scanned copy of this order be transmitted to counsel for applicant through co-ordinator Sh. Vishal Pahuja. One copy of order be uploaded on Delhi District Court website.

(MANOJ KUMAR)

Duty MM/THC/Central/12.06.2020

FIR No. 181/20

PS – Nabi Karim

12.06.2020

Through Video conferencing at 01:40 pm.

Present : Ld. APP for the State.

Sh. Shubham Gupta, Ld. Counsel for accused Amit Gupta through video conferencing using Cisco Websex.

Report on behalf of IO filed.

At this stage, Ld. Counsel for accused requested that bail application be adjourned for tomorrow as accused is to be produced after two days PC remand. So, it is appropriate, if the bail application would be heard after production of accused.

Heard.

Under these circumstances, on request of Ld. Counsel for applicant/accused, let the matter be put up for **13.06.2020**.

The scanned copy of this order be transmitted to counsel for applicant through co-ordinator Sh. Vishal Pahuja. One copy of order be uploaded on Delhi District Court website.

(**MANOJ KUMAR**)

Duty MM/THC/Central/12.06.2020

12.06.2020

Present : Ld. APP for the State.

Ms. Tabassum, Ld. LAC on behalf of accused Atish Kumar.

This is an application for grant of interim bail to applicant/accused. Ld. Counsel argued that applicant/accused has been falsely implicated and he is in JC since 17.05.2020. She further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail as per the directions of Hon'ble High Court.

Reply of IO has been filed.

Submissions of both sides heard.

Considering the order of *Hon'ble High Court of Delhi* in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and Minutes of the meeting of "*High Powered Committee*" of *Hon'ble High Court of Delhi*, accused is granted interim bail for a period of 45 days from the date of his release from custody, on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he shall surrender before the authorities concerned after the expiry of 45 days from the day of release.**
2. That he shall not indulge in similar offences or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same.

Accused be released from JC if not required in any other case.

Copy of order be sent to Jail Superintendent concerned through dispatch rider deputed in this Court by the jail authority.

The scanned copy of this order be transmitted to counsel for applicant through co-ordinator Sh. Vishal Pahuja. One copy of order be uploaded on Delhi District Court website.

Copy of the order be given dasti to Ld. LAC as prayed.

(Manoj Kumar)
Duty MM/Central/12.06.2020

FIR No. 043153/19
PS – Roop Nagar
State Vs. Jitender S/o Sh. Hari R/o Jhugi no.C-73/111,
Bagichi Peer Ji, Delhi.
U/s. 379/411 IPC

12.06.2020

Present : Ld. APP for the State.

Sh. Sunder Lal, Ld. LAC on behalf of accused Jitender.

This is an application for grant of interim bail to applicant/accused. Ld. Counsel argued that applicant/accused has been falsely implicated and he is in JC since 08.05.2020. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail as per the directions of Hon'ble High Court.

Reply of IO has been filed.

Submissions of both sides heard.

Considering the order of *Hon'ble High Court of Delhi* in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and Minutes of the meeting of "*High Powered Committee*" of *Hon'ble High Court of Delhi*, accused is granted interim bail for a period of 45 days from the date of his release from custody, on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he shall surrender before the authorities concerned after the expiry of 45 days from the day of release.**
2. That he shall not indulge in similar offences or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same.

Accused be released from JC if not required in any other case.

Copy of order be sent to Jail Superintendent concerned through dispatch rider deputed in this Court by the jail authority.

The scanned copy of this order be transmitted to counsel for applicant through co-ordinator Sh. Vishal Pahuja. One copy of order be uploaded on Delhi District Court website.

Copy of the order be given dasti to Ld. LAC as prayed.

(Manoj Kumar)
Duty MM/Central/12.06.2020

12.06.2020

Present : Ld. APP for the State.

Ms. Tabassum, Ld. LAC on behalf of accused Ali Shan.

This is an application for grant of interim bail to applicant/accused. Ld. Counsel argued that applicant/accused has been falsely implicated and he is in JC since 18.05.2020. She further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail as per the directions of Hon'ble High Court.

Reply of IO has been filed.

Submissions of both sides heard.

Considering the order of *Hon'ble High Court of Delhi* in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020* and Minutes of the meeting of "*High Powered Committee*" of *Hon'ble High Court of Delhi*, accused is granted interim bail for a period of 45 days from the date of his release from custody, on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he shall surrender before the authorities concerned after the expiry of 45 days from the day of release.**
2. That he shall not indulge in similar offences or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same.

Accused be released from JC if not required in any other case.

Copy of order be sent to Jail Superintendent concerned through dispatch rider deputed in this Court by the jail authority.

The scanned copy of this order be transmitted to counsel for applicant through co-ordinator Sh. Vishal Pahuja. One copy of order be uploaded on Delhi District Court website.

Copy of the order be given dasti to Ld. LAC as prayed.

(Manoj Kumar)
Duty MM/Central/12.06.2020

12.06.2020

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Montu @ Hoshiyar Singh.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 03.05.2020. Ld. Counsel argued that co-accused Sunita has already been granted interim bail by Ld. Sessions Court vide order dated 16.05.2020. He further argued that co-accused Chanchal @ Chaddi has also been granted bail by Ld. Duty MM on 20.05.2020. Therefore, present applicant/accused should be granted bail in this matter.

Reply of IO has been filed wherein it has been submitted that applicant/accused is involved in six other cases of same PS and he has been identified on the basis of CCTV footages.

Submissions of both sides heard.

Earlier bail application of present applicant/accused got dismissed by Ld. Duty MM on 29.05.2020. Section 457 entails imprisonment upto 14 years. Applicant/accused is also involved in other cases. Under these circumstances, applicant/accused is not entitled for interim or regular bail at this stage and the present bail application is hereby rejected.

Dasti copy of the order be given as prayed for.


(MANOJ KUMAR)
Duty MM/THC/Central/12.06.2020

12.06.2020

This is surrender-cum-bail application on behalf of accused Akash.

Present : Ld. APP for the State.

Accused Akash in person along-with Ld. Counsel Sh. Ayub Ahmed Qureshi.

IO/SI Pardeep Kumar with case file in person.

IO has moved an application for grant of permission to interrogate and formal arrest of accused. Application is considered. Allowed. He is granted permission to interrogate the accused for 20 minutes and arrest him, if need be. The application qua surrender of accused stands disposed off.

Be put up after 20 minutes.

(MANOJ KUMAR)

Duty MM/THC/Central/12.06.2020

After 20 minutes.

Present : Same as above.

IO has already interrogated and arrested the accused.

Ld. Counsel for accused argued that accused has been falsely implicated in this case and co-accused persons have already been released on interim bail. He also argued that applicant/accused is undergoing De-addiction treatment.

IO submits that police custody remand of accused is required to get recovered the case property and to arrest the co-accused. He further submits that he will move appropriate application for the custody of accused.

Heard.

Considering that matter is at the initial stage of investigation qua applicant/accused Akash. Accused Akash has disclosed that he can get recovered the case property and get arrested co-accused. So, at this stage, accused is not entitled for interim/regular bail and the present bail application is hereby dismissed.

Application for bail stands disposed off accordingly.

Dasti copy of the order be given to IO and Ld. Counsel for accused as prayed for.

(MANOJ KUMAR)

Duty MM/THC/Central/12.06.2020

FIR No. 126/20
PS – Kashmiri Gate

12.06.2020

Present : Ld. APP for the State.

Sh. Mahkar Singh, Ld. Counsel for the accused.

IO/ASI Rakesh in person.

IO submits that he will move appropriate application for JC remand of accused. He further submits that he will also move TIP application of accused.

At this stage, Ld. Counsel for accused submits that he wants to withdraw the present application. Separate statement of counsel for applicant is recorded. In view of the statement, present application is dismissed as withdrawn.


(MANOJ KUMAR)

Duty MM/THC/Central/10.06.2020

Statement of Sh. Mahkar Singh, Adv. Enrollment No.D-3320/09

At bar,

I am the counsel for the accused in this case. I have instructions from the applicant to withdraw the present application and liberty may be granted to me for the same.
RO&AC




(MANOJ KUMAR)

Duty MM/THC/Central/12.06.2020